

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2916

ANSWERED ON:18.08.2011

NATIONAL JUDICIAL COMMISSION

Meghwal Shri Arjun Ram ;Rajesh Shri M. B.;Sayeed Muhammed Hamdulla A. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up a National Judicial Commission;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce a constitutional code of conduct for Judges;
- (d) if so, whether the Government intends to introduce any mechanism for periodical assessment of performance of Judges; and
- (e) the measures proposed to be taken by the Government to enhance the quality and standard of Judicial Service?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) & (b) : In order to formulate a viable proposition to address the issues concerning appointment of Judges of the Supreme Court and High Courts, various options including National Judicial Commission were examined. However, no specific proposal has been finalized.

(c) to (e): To ensure greater accountability and transparency in the higher judiciary, a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into complaints against the Judges of the Supreme Court and the High Courts, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by the Judges has been introduced in the Lok Sabha on 01.12.2010.